

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF PHARMA COM (INDIA) LIMITED

Registered Office: 44, Marol Co-Op. Ind. Estate, Andheri Kurla Road, Andheri (East), Mumbai 400 059

This Corrigendum is to be read in conjunction with the original Public Announcement issued on August 19, 2011 ("Public Announcement") by Microsec Capital Limited ("Manager to the Offer") on behalf of Mr. Anil Babulal Agrawal (the "Acquirer") to the equity shareholders of Pharma Com (India) Limited ("PCIL" or the "Target Company") pursuant to and in compliance with regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "SEBI (SAST) Regulations").

Shareholders are requested to kindly note the following:

Activity Schedule

The Schedule of Activities as set forth in the Public Announcement has been revised. The only change relates to the date by which Letter of Offer is to be dispatched to the shareholders of the Target Company.

The revised schedule of activities is as under:

Activity	Time Schedule
Public Announcement Date	Friday, August 19, 2011
Specified Date *	Friday, September 16, 2011
Last date for a competitive bid	Friday, September 09, 2011
Date by which the Letter of Offer will be dispatched to the shareholders of the Target Company	Saturday, October 08, 2011
Offer Opening Date	Thursday, October 13, 2011
Last date or revising the offer price / offer size	Wednesday, October 19, 2011
Last date for withdrawal by shareholders	Tuesday, October 25, 2011
Offer Closing Date	Tuesday, November 01, 2011
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and / or the share certificate for the rejected shares will be dispatched	Wednesday, November 16, 2011

**Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.*

The other terms and conditions of the offer remain unchanged.

Terms used but not defined in this announcement shall have the same meaning as assigned in the Public Announcement.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also accepts responsibility for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

This corrigendum to Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued by Manager to the offer for and on behalf of the Acquirer



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Contact Person : Mr. Manav Goenka

Date : October 10, 2011

Place : Kolkata